



\$~Special Bench 1-56 (BM Act Batch)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

- + W.P.(C) 519/2021
- + W.P.(C) 1503/2021
- + W.P.(C) 1692/2021
- + W.P.(C) 1693/2021
- + W.P.(C) 5012/2021
- + W.P.(C) 5561/2021
- + W.P.(C) 5007/2021
- + W.P.(C) 5170/2021
- + W.P.(C) 5181/2021
- + W.P.(C) 5294/2021
- + W.P.(C) 5559/2021
- + W.P.(C) 4225/2022
- + W.P.(C) 6092/2021
- + W.P.(C) 217/2022
- + W.P.(C) 3816/2023
- + W.P.(C) 3746/2022
- + W.P.(C) 3892/2022
- + W.P.(C) 4291/2022
- + W.P.(C) 4292/2022
- + W.P.(C) 5206/2022, CM APPL. 18197/2022
- + W.P.(C) 6261/2022
- + W.P.(C) 6562/2022
- + W.P.(C) 4252/2022
- + W.P.(C) 443/2024, CM APPL. 2031/2024
- + W.P.(C) 8927/2022
- + W.P.(C) 13974/2022
- + W.P.(C) 14020/2022
- + W.P.(C) 247/2023
- + W.P.(C) 3732/2023
- + W.P.(C) 3801/2023, CM APPL. 65399/2024
- + W.P.(C) 3802/2023
- + W.P.(C) 3805/2023
- + W.P.(CRL) 1877/2019, CRL.M.A. 30829/2019, CRL.M.A. 12695/2020, CRL.M.A. 4955/2021, CRL.M.A. 19745/2021
- + W.P.(CRL) 618/2019, CRL.M.A. 12696/2020, CRL.M.A. 4991/2021



- CRL.M.A. 8400/2021, CRL.M.A. 12572/2021.
- + W.P.(C) 4115/2023
 - + W.P.(C) 5312/2023, CM APPL. 20711/2023
 - + W.P.(C) 5396/2023
 - + W.P.(C) 8154/2023
 - + W.P.(C) 9641/2023, CM APPL. 36956/2023
 - + W.P.(C) 9962/2023, CM APPL. 38378/2023
 - + W.P.(C) 14827/2023, CM APPL. 58994/2023, CM APPL.58996/2023
 - + W.P.(C) 16549/2023, CM APPL. 66687/2023
 - + W.P.(C) 16568/2023, CM APPL. 66779/2023
 - + W.P.(C) 1853/2024, CM APPL. 7731/2024, CM APPL. 42383/2024
 - + W.P.(C) 4558/2024, CM APPL. 18698/2024, CM APPL. 28191/2024
 - + W.P.(C) 6728/2024, CM APPL. 27987/2024, CM APPL. 13954/2025
 - + W.P.(C) 3391/2025 CM APPL. 16040/2025
 - + W.P.(C) 3572/2025 CM APPL. 16707/2025
 - + W.P.(C) 3573/2025 CM APPL. 16709/2025
 - + W.P.(C) 3574/2025 CM APPL. 16711/2025
 - + W.P.(C) 3575/2025 CM APPL. 51054/2025
 - + W.P.(C) 3576/2025 CM APPL. 16715/2025
 - + W.P.(C) 3577/2025 CM APPL. 16717/2025
 - + W.P.(C) 6949/2025 CM APPL. 31451/2025
 - + W.P.(C) 18093/2025 CM APPL. 74880/2025
 - + W.P.(C) 18094/2025 CM APPL. 74882/2025

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CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

HON'BLE MR. JUSTICE VINOD KUMAR

ORDER

22.01.2026

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1. These matters are released from part heard.
2. Subject to orders of the Hon'ble the Chief Justice, list before the Roster Bench on 02.02.2026.
3. Wherever there is an interim order, the same shall continue till the next date of hearing.

V. KAMESWAR RAO, J

VINOD KUMAR, J

JANUARY 22, 2026/sr